COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 513 OF 2017 IN DFR (RP) NO. 2033 OF 2017 IN APPEAL NO. 338 OF 2016 R.P. 4 OF 2017 IN APPEAL NO. 338 OF 2016 AND

Dated: 18th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

IA NO. 513 OF 2017 IN DFR (RP) NO. 2033 OF 2017 IN APPEAL NO. 338 OF 2016

In the matter of:

Madhya Pradesh Electricity Regulatory Commission ... Review

Petitioner(s)

Vs.

M.P. Biomass Energy Developers Association & Ors. ... Respondent(s)

Counsel for the Review Petitioner (s) : Mr. Venkatesh

Mr. Varun Singh Mr. Pratyush Singh

Mr. Natabrata Bhattacharya

Ms. Aditi Mohapatra

Counsel for the Respondent(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri for R.1

Mr. Purushendra Kaurav, Sr. Adv.

Mr. Nitin Gaur

Ms. Anuradha Mishra Mr. G. L. Pandey for R-2

R.P. 4 OF 2017 IN APPEAL NO. 338 OF 2016

In the matter of:

Madhya Pradesh (M.P) Power Management Co. Ltd. ... Review

Petitioner(s)

Vs.

M.P. Biomass Energy Developers Association & Ors. ... Respondent(s)

Counsel for the Review Petitioner (s) : Mr. Purushendra Kaurav, Sr. Adv.

Mr. Nitin Gaur

Ms. Anuradha Mishra Mr. G. L. Pandey

Counsel for the Respondent(s) : Mr. M.G. Ramachandra

Mr. Anand K. Ganesan

Ms. Swapna Seshadri for R-1

Mr. Venkatesh Mr. Varun Singh Mr. Pratyush Singh

Mr. Natabrata Bhattacharya for R-5

<u>ORDER</u>

IA NO. 513 OF 2017 IN DFR (RP) NO. 2033 OF 2017 (Appln. for condonation of delay)

There is 70 days' delay in filing this review petition. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Anand Ganesan appears on behalf of Respondent No.1 and Mr. Nitin Gaur appears on behalf of Respondent No.2.

We have heard learned counsel for the appellant and perused the explanation offered by the appellant. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the review petition is condoned. Application is disposed of.

Registry is directed to number the review petition.

DFR (RP) NO. 2033 OF 2017 & R.P. 4 OF 2017

We have heard learned counsel for the parties. *Order is reserved.*Learned counsel for the parties may file written submissions on or before 26.07.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt